

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No. 1940 of 1990.

New Delhi, the 31st day of August, 1994.

HON'BLE SRI A.V. HARIDASAN, MEMBER (JUDL.)

HON'BLE SRI B.K. SINGH, MEMBER (ADMV.)

Amrit Lal S/o Late Jagannath Ghai,
R/o Qtr. No. G-3,
Police Station Moti Nagar, Delhi

.. Applicant
(By Sri A.S. Grewal, Advocate)

v/s

1. Commissioner of Police Delhi,
Delhi Police Hqrs, MSO Bld.,
I.P.Estate, N.Delhi.
2. Addl. Commissioner of Police (SR),
New Delhi, Delhi Police Hqrs, MSO Bld.,
New Delhi.
3. Dy. Commissioner of Police,
West District, P.S. Rajouri Garden,
Near Vishal Cinema,
New Delhi

.. Respondents

(By Ms. Avnish Ahlawat, Advocate)

ORDER (ORAL)

Hon'ble Sri A.V. Haridasan, Member (J)

The order dt.22-3-90 of the 3rd respondent
imposing on the applicant a punishment of censure
and the order dt.17-8-90 of the 2nd respondent
rejecting the appeal therefrom are under challenge
in this application filed u/s 19 of the A.T. Act.

2. The grounds on which the impugned orders are challenged are that they are non-speaking. A show cause notice was issued to the applicant for showing cause against a minor penalty of censure to be imposed against him for failure on his part to take action against the complaint of drunken misbehaviour of Inspector, R.L.Meena towards on a retired Head Constable and his son. Though the applicant had submitted an explanation it was considered by the 3rd respondent in detail and he found that the punishment of censure was warranted in the facts and circumstances of the case, and therefore by the impugned order at Annexure-D awarded the punishment of censure. Against this order the applicant filed an appeal to the 2nd respondent but after a personal hearing and consideration of the facts refused to interfere with the award of censure.

3. When the application came up for final hearing neither the applicant or his counsel appeared. We have carefully gone through the pleadings in this case. What is ~~warranted on~~ ^{challenged by} the applicant is imposition of minor penalty of censure after considering the statement made by the applicant in his explanation in the show cause notice in detail. We find that the Disciplinary Authority who awarded the impugned order of censure has considered the facts of the case in detail and we do not find any infirmity in the order. The order is self speaking and clear.

order
The Appellate Authority also is a speaking one giving cogent reasons as to why the Appellate Authority refrained from interfering with the punishment of censure. We find no reason to interfere in the matter of *order* Disciplinary or Appellate Authorities. Therefore, we dismiss the application leaving the parties to bear their own costs.

B
(B.K. Singh)
Member (A)

Alenu
(A.V. Haridasan)
Member (J)

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